

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the Foundation Course (First Phase) for District Judges (Entry Level) directly appointed from the Bar
(16.07.2018 to 02.08.2018)
(First Week - 16.07.2018 to 20.07.2018)

DATE/ DAY	SESSION - I 10.00 am to 10.30 am	SESSION - II 10.30 am to 12.00 noon	SESSION - III 12.15 pm to 1.30 pm	SESSION - IV 2.30 pm to 4.00 pm	SESSION - V 4.15 pm to 5.30 pm
16.07.2018 (Monday)	Inauguration of the Course – By Shri Arvind Shukla Registrar General, High Court of M.P. & Officers of the Academy	(i) Introduction of Faculty Members and participants with regard to their educational and family background (ii) Brief overview of the Course, methodology & its objective – By Officers of the Academy	Introduction to legacy of Madhya Pradesh Judiciary – By Shri Awdhesh Gupta Faculty Senior, MPSJA	Communication skills with reference to different stakeholders of justice dispensation system (communication with seniors, colleagues, juniors, staff, litigants, witnesses, public, administrative heads, Officers, other departments and Bar) – By Sanjeev Kalgaonkar Director, MPSJA	Conduct and attributes of a good Judge and Bangalore Principles – By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA.
17.07.2018 (Tuesday)	Discussion on material/ recap of preceding day's learning –By Participants & Officers of the Academy	Civil Courts Act – Constitution, classification and Jurisdictional aspects of Civil Courts particularly with reference to ADJ's and DJ's –By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA	Suits relating to specific performance of contract – By Sanjeev Kalgaonkar Director, MPSJA	(i) Suits by indigent persons with reference to Legal services Authorities Act (ii) Remission of Court Fees under Section 35 of the Court Fees Act – By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA	(i) Suits by or against Government, Corporation, Firm, Society, Trust, Company and other Body of persons (ii) Suits by or against minors – By Shri S. N. Khare Former District & Sessions Judge
18.07.2018 (Wednesday)	Discussion on material/ recap of preceding day's learning –By Participants & Officers of the Academy	Key issues relating to court fees and suits valuation – By Shri Awdhesh Gupta Faculty Senior, MPSJA	Scrutiny of plaint, law relating to pleadings and their amendments –By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA	Role and importance of various sections of the Court (Filing Counter, Nazarat, Malkhana, Copying, Library, Record Room etc.) with Brief overview of Rules & Orders, [Civil & Criminal] – By Smt. Sangeeta Yadav Faculty Junior, MPSJA (Contd.....)	Role and importance of various sections of the Court (Filing Counter, Nazarat, Malkhana, Copying, Library, Record room etc.) with Brief overview of Rules & Orders, [Civil & Criminal] – By Smt. Sangeeta Yadav Faculty Junior, MPSJA

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19.07.2018 (Thursday)	Discussion on material/ recap of preceding day's learning -By Participants & Officers of the Academy	Registration, return and rejection of plaint - By Smt. Sangeeta Yadav Faculty Junior, MPSJA	Law relating to service of summons and consequences of non-appearance of parties - By Shri Awdhesh Gupta Faculty Senior, MPSJA	(i) Law relating to Court annexed ADR mechanism (ii) Role of the Judge in context of S. 89 CPC especially as a referral Judge for mediation. - By Shri D. K. Singh Deputy Secretary, SLSA, Jabalpur	Different Registers maintained in ADJ and DJ Court - By Shri Onkar Nath Member Secretary, SCMSC, High Court of M.P., Jabalpur
20.07.2018 (Friday)	Discussion on material/ recap of preceding day's learning -By Participants & Officers of the Academy	Key issues relating to Arbitration and Conciliation Act, 1996 - By Shri S. N. Khare Former District & Sessions Judge	Death of parties: Effect and procedure for bringing LRs. on record. - By Shri Manoj Shrivastava Principal Registrar (Judicial) High Court of M.P., Jabalpur	Settlement of issues, settling date, preparation of Civil Case before recording of evidence, list of witnesses and summoning of witnesses. - By Shri Awdhesh Gupta Faculty Senior, MPSJA	Cases relating to Land Acquisition – Key issues and recent amendments - By Shri Bharat P. Maheshwari Law Officer to the Governor of M.P., Bhopal

Note:-

- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
- (2) The Time Table is subject to change as per exigencies.
- (3) Use of Cell Phones in lecture room is strictly prohibited.
- (4) Yoga sessions shall be conducted every day from 7.00 am to 8.30 am in which participation is mandatory.

DIRECTOR